

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 192 of 2019

IN THE MATTER OF:

Enness Capitals Pvt. Ltd. & Ors.

....Appellants

Vs.

Hyderabad Securities and Enterprises Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. Virender Ganda, Sr. Advocate with Mr. Vipul Ganda and Mr. Ayandeb Mitra, Advocates

**For Respondents: Mr. Swapnil Gupta, Advocate for R-1 to R-3 and R-5 to R-13.
Mr. Amol Sharma and Ms. Jagriti Ahuja, Advocates for R-19.**

O R D E R
(Virtual Mode)

20.01.2021: In compliance of the order dated 18.02.2020, the Appellants had filed I.A. No. 1014 of 2020 which is taken on record. Learned Counsel for the Appellant is directed to provide copy of this application to the Respondent Counsels. The Respondent Counsels may file the Reply of this application within ten days.

One of the Member of this Bench is under Transfer, therefore, the matter is released from category of Part Heard. Let the Appeal be listed before Appropriate Bench 'For Hearing' and consideration of I.A. No. 1014 of 2020 on **26th February, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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